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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.315/97

dt.26-3-97

Between

Balwant Singh

: Applicant

and

1. Jt. Secy. to the GOI  
SWC Divn. & Land Resource Commisioner  
M/o Agri. Dept. of Agri & Coop.  
Shastry Bhavan, New Delhi

2. Chief Soil Survey Officer  
All India Soil & Land Use Survey  
IARI, Bldg, New Delhi 12

3. Soil Survey Officer  
All India Soil & Land Use Survey  
Regional Sub-Centre  
Telhan Bhavan, 3-6-11  
Himayatnagar, Hyderabad 29

: Respondents

Counsel for the applicant

: K.K. Chakravarthy  
Advocate

Counsel for the respondents

: V. Vinod Kumar  
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

## Judgement

Oral order @per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Sri K.K. Chakravarthy at length, and Sri V. Vinod Kumar for the respondents.

1. The issue in question in this OA is about the transfer of the applicant from Hyderabad to Bangalore on administrative grounds. It is noticed from the OA itself that the applicant has been serving at Hyderabad since 1984. It is also admitted by him that he has all-India transfer liability as a condition of service. Under the circumstances, even though the impugned transfer order has been issued as a part of several other administrative steps, relating to the same applicant, there is no sufficient ground to hold that the order itself is illegal or smacks of malafides. This is purely an administrative measure and the Tribunal does not feel inclined to interfere with it. It is also revealed that the official was relieved of his duties on 9-1-1997 after all reasonable efforts to have him relieved in normal course had failed.

2. Considering the facts and circumstances of the case I am of the view that this OA is misconceived and lacks merit. The same is, therefore, disallowed.

3. The applicant has certain grievances with regard to some of his entitlements which are stated to be pending consideration of the Department. If it is true that the applicant's representation at Annexure A.1 remains undisposed of till date, as claimed by him, it is directed that the same be disposed of with a detailed order within 21 days

(36)

from today. If the representation has already been disposed, but stated to be not received by the applicant, then a copy of the order may once again be supplied to him by registered post acknowledgement due.

4. Thus the OA is disposed of. No costs.

H. Rajendra Prasad  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : March 26, 97  
Dictated in Open Court

*Amrit Singh*  
Deputy Registrar

sk

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O.A.315/97

To

1. The Joint Secretary to GOI,  
SWC Divn. & Land Resource Commissioner  
M/o Agri.Dept.of Agri & Co-op.  
Shastry Bhavan, New Delhi.
2. The Chief Soil Survey officer,  
All India Soil & Land Use Survey  
IARI, Bldg. New Delhi-12.
3. The Soil Survey officer,  
All India Soil & Land Use Survey  
Regional Sub-Centre, Telhan Bhavan,  
3-6-11, Himayatnagar, Hyderabad-29.
4. One copy to Mr.K.K.Chakravorthy, Advocate, CAT.Hyd.
5. One copy to Mr. V.Vinod Kumar, Addl.CGSC.CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One copy to Hon'ble Member(A) CAT.Hyd.
8. One spare copy.

pvm.

25/4/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 26-3-1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

O.A.No.

315797

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal  
HYDERABAD BENCH

21 APR 1997

Hyderabad  
HYDERABAD BENCH

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